

**Title:** Regarding passing of the Companies (Amendment) Bill, 2000 by the Rajya Sabha at its sitting held on the 30.11.2000.

12.03 hrs.

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General, Rajya Sabha:-

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 30<sup>th</sup> November, 2000 agreed without any amendment to the Companies (Amendment) Bill, 2000 which was passed by the Lok Sabha at its sitting held on the 27<sup>th</sup> November, 2000. "

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MR. SPEAKER: Now, the Minister of Railways will make a statement.

...(Interruptions)

MR. SPEAKER: The Minister is going to make a statement.

...(Interruptions)

MR. SPEAKER: What is this? You are not allowing the Minister to make a statement. She is going to make a statement.

...(Interruptions)

MR. SPEAKER: You can seek the clarification after the statement but not now.

...(Interruptions)

MR. SPEAKER: Dr. Raghuvansh Prasad Singh, I have disallowed your notice for Adjournment Motion.

Now, the Minister is going to make a statement on the railway accident and if you have any clarifications, you can ask them after the statement.

...(Interruptions)

MR. SPEAKER: This will not go on record.

(Interruptions)\*

MR. SPEAKER: What is this? When the Minister is going to make a statement, you are not allowing her.

...(Interruptions)

MR. SPEAKER: This will not go on record.

(Interruptions)\*

MR. SPEAKER: Shri Basu Deb Acharia, you are creating one more accident like situation in the House.

...(Interruptions)

\*Not Recorded.

MR. SPEAKER: I allowed her to make the statement. Please take your seats. If you have any doubts, please ask her later. Now the Minister, please.

...(Interruptions)

MR. SPEAKER: Nothing will go on record except the Minister's statement.